

Wednesday, October 5, 1881

COUNCIL OF GOVERNOR GENERAL
OF
INDIA

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P . L .

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS.

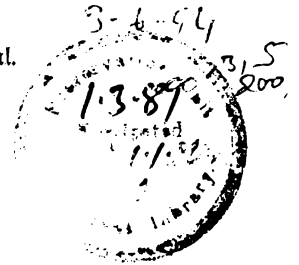
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WITH INDEX.

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CALCUTTA:

OFFICE OF THE SUPERINTENDENT OF GOVERNMENT PRINTING, INDIA.

1882.

*Abstract of the Proceedings of the Council of the Governor General of India,
assembled for the purpose of making Laws and Regulations under the
provisions of the Act of Parliament 24 & 25 Vic., cap. 67.*

The Council met at Government House, Simla, on Wednesday, the 5th
October, 1881.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, K.G., G.M.S.I.,
G.M.I.E., *presiding*.

His Excellency the Commander-in-Chief, Bart., G.C.B., C.I.E.

The Hon'ble Whitley Stokes, C.S.I., C.I.E.

The Hon'ble Rivers Thompson, C.S.I., C.I.E.

The Hon'ble J. Gibbs, C.S.I., C.I.E.

Major the Hon'ble E. Baring, R.A., C.S.I., C.I.E.

Major-General the Hon'ble T. F. Wilson, C.B., C.I.E.

The Hon'ble C. Grant, C.S.I.

STOWAWAYS BILL.

The Hon'ble MR. STOKES introduced the Bill to prohibit the landing of certain stowaways, and to provide for the recovery of expenses incurred by Government in respect of such persons, and moved that it be referred to a Select Committee consisting of the Hon'ble Mr. Gibbs, Major the Hon'ble E. Baring and the Mover. He said that when he obtained leave to introduce the Bill he stated that in Mauritius, and, he believed, also in the colony of Victoria, the colonial legislatures had been compelled to legislate on the subject of stowaways. Since then he had ascertained that the colony of Victoria actually had legislated in that direction. Under their Passengers, &c., Statute of 1865 stowaways were treated as passengers, and in the event of their being likely to become distressed, the owner, master or charterer of the vessel was required, under that Act, to enter into a bond to prevent their becoming a burden upon the public charitable institutions of the colony. In Mauritius the practice was governed by Article 6 of Ordinance 11 of 1877, which forbade the landing of any stowaway without permission of the police under a penalty; and as permission was only given under certain special circumstances, the practical effect of the law was to compel the master of the vessel to bear the expense of taking or sending a stowaway back whence he came. The present Bill substantially enacted those provisions.

The Motion was put and agreed to.

The Hon'ble MR. STOKES also moved that the Bill be published in the *Fort St. George Gazette*, the *Bombay Government Gazette*, the *Calcutta Gazette* and the *British Burma Gazette* in English. It was not, he said, thought necessary that the Bill should be published in the Native languages.

The Motion was put and agreed to.

BENGAL CIVIL COURTS BILL.

The Hon'ble MR. STOKES introduced the Bill to amend the law relating to the Civil Courts in Bengal, the North-Western Provinces and Assam, and moved that it be referred to a Select Committee consisting of the Hon'ble Messrs. Rivers Thompson and Gibbs and the Mover. He had only to add to what he had said when he obtained leave to bring in the Bill that the object of introducing it at Simla was that it might at once be published in the Gazettes, and referred to the Local Governments and High Courts concerned. It would not be further proceeded with till the Council had re-assembled in Calcutta.

The Motion was put and agreed to.

The Hon'ble MR. STOKES also moved that the Bill be published in the *Calcutta Gazette*, the *North-Western Provinces and Oudh Government Gazette* and the *Assam Gazette* in English and in such other languages as the Local Governments might think fit.

The Motion was put and agreed to.

EXCISE BILL.

The Hon'ble MR. STOKES presented the Report of the Select Committee on the Bill to consolidate and amend the law relating to the Excise-revenue in Northern India, British Burma and Coorg.

The Council adjourned to Wednesday, the 26th October, 1881.

SIMLA;
The 5th October, 1881. }

R. J. CROSTHWAITE,
Offg. Secretary to the Govt. of India,
Legislative Department.